### COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NO. 521 OF 2017 IN DFR NO. 1514 OF 2017

Dated: 1<sup>st</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

NTPC Limited ...Appellant(s)

Vs.

Central Electricity Regulatory Commission& Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Nimesh Ku. Jha

### <u>ORDER</u>

IA NO. 521 OF 2017
(Appln. for condonation of delay in re-filing)

There is 44 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>21.08.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson